

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

## **Petition No. 480/TT/2019**

Date: 26.8.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 tariff period for 2 Nos. of 400 kV line bays at Srikakulam for termination of Srikakulam Pooling Station-Garividi 400 kV Quad D/C line under “Sub-station works associated with strengthening of Transmission System beyond Vemagiri” in the Southern Region**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 11.9.2020:-

- a) Justification for the Additional Capital Expenditure (ACE) claimed in 2018-19 and 2019-20 for Asset-I including liability flow statement for the same as per the format provided in Annexure-I.
- b) Detailed justification (including calculations for apportionment of contingency amount) for revising the apportioned approved capital cost (FR) for Asset-I from ₹2166.38 lakh approved vide order dated 21.5.2019 in Petition No. 258/TT/2018 to ₹2470.38 lakh.
- c) Confirmation that actual equity infused for Asset-I as on COD and for ACE in 2018-19 and 2019-20 is not less than 30% of the capital cost.
- d) Confirmation that there is no further outstanding ACE for Asset-I on account of undischarged liability/balance retention payment beyond 2023-24.

e) Confirmation that initial spares of ₹64.77 lakh claimed for Asset-I has been discharged as on COD.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)